## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-17/2016

In the matter of ALCM Insu Auxiliary (P) Ltd

....PETITIONER

SECTION:

Under Section 100-104

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Medha, PCS

For the Respondent/Corporate Debtor :-

## <u>ORDER</u>

Learned Counsel for the petitioner is present. From the records of this Tribunal, it is seen that the matter is a transferred case from Hon'ble High Court of Delhi to this Tribunal. However, under the present provision of Section 66 of the Companies Act, 2013, it is mandatory that this Tribunal cannot pass directions with regard to the reduction of capital unless the same is certified by the Company's Auditor that the Scheme of Reduction of Capital is in compliance with the Accounting Standards prescribed under Section 133 of the Act by the Central Government.

In view of the same, the petitioner is directed to produce a Certificate from the Chartered Accountant as prescribed under Sub-section-(3), Section 66. For this purpose, 10 days time is granted.

Post the matter on 13.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-S-d-11

Surjit 31.1.2018